

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ - अहमदाबाद ।

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD – BENCH ‘SMC’
[Conducted through Virtual Court]

BEFORE SHRI RAJPAL YADAV, VICE-PRESIDENT

आयकर अपील सं./ ITA No. 843/Ahd/2018

निर्धारण वर्ष/Assessment Year: 2015-16

Mrs. Twinkle Bansal D-184, Kalvibid Street No.13 Bhavnagar.	Vs	ITO, Ward-1(5) Bhavnagar.
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अपीलार्थी/ (Appellant)	प्रत्यर्थी/ (Respondent)
Assessee by :	Withdrawal Appln.
Revenue by :	Shri Urjit Shah, Sr.DR

सुनवाई की तारीख/Date of Hearing : 08/11/2021

घोषणा की तारीख /Date of Pronouncement : 8 /11/2021

ORDER

Present appeal is directed at the instance of assessee against order of Id.CIT(A), Ahmedabad-6 dated 9.3.2018 for Asstt.Year 2015-16.

2. None appeared on behalf of the assessee. However, the assessee has filed a letter dated 8.11.2021 seeking withdrawal of appeal in view of filing declaration by the assessee under Vivad Se Vishwas Scheme. Along with the letter, the assessee has also attached copy of form no.3 and 5 issued by the competent authority as per the above scheme. The same are placed on record. The Id.DR has no objection if the appeal of the assessee is treated to be withdrawn in terms of scheme opted by the assessee.

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3. In the light of the above letter of the assessee and request made by assessee, we find no reason to keep pending appeal of the assessee before the Tribunal. Accordingly, the appeal of the assessee stands dismissed. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any reasons, then the assessee will be at liberty to seek restoration of original appeal for adjudication before ITAT in accordance with law.

4. In the result, the appeal of the assessee stands dismissed as withdrawn under VSV scheme.

Pronounced in the Open Court on 8th November, 2021.

**Sd/-
(RAJPAL YADAV)
VICE-PRESIDENT**

Ahmedabad; Dated, 08/11/2021